



2026:AHC:22213

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 380 of 2026

Deenanath Goswami

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Pratap Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

"i. TO ISSUE a writ, order or direction in the nature of mandamus commanding and directing the Respondent concerned to conclude the proceedings of connected Appeal No.202354054400000436 (Deenanath and another Vs Vinod and others) the Appeal No.20125405440000043 (Deenanath and others Vs Kripa and others) and the Appeal No.890/962 (Deenanath and others Vs Vishwanath) under Section 21(1) of C.H. Act collectively within stipulated period as fixed by this Hon'ble Court."

3. It has been submitted that the aforementioned matters are pending consideration before the authority concerned for a substantial period of time; however, no efforts are being made to get the same decided at an early date.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Settlement Officer of Consolidation (Respondent No. 2), before whom the aforementioned matters are pending disposal, to decide

the same in accordance with law expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

February 2, 2026
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